

24

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 176/95

DATE OF ORDER : 21-10-1997.

Between :-

M.Srinivasa Rao

... Applicant

And

1. Superintendent of Pest Offices,
Karimnagar Division, Karimnagar.

2. P.Yadagiri

... Respondents

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Counsel for the Applicant : Shri C.S.K.V.Ramana Murthy

Counsel for the Respondents : Shri Kota Bhaskar Rao, CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri B.S.Jai-Parameshwar, Member (J)).

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... 2.

Jan

(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J)).

Heard Sri C.S.K.V.Ramana Murthy, counsel for the applicant and Sri Kota Bhaskar Rao, standing counsel for the respondents.

2. The post of EDBPM, Kesavapurem Post Office became vacant consequent upon the retirement of the regular incumbent. The respondents requested the Employment Exchange to sponsor the candidates to fill up the said post. There was no response from the Employment Exchange. Hence an open notification was issued on 19-9-94 fixing the last date of receipt of the applicants as 18-10-94. In response to the said notification, the applicant and other 9 persons submitted their applications. One Sri M.V.Reddy, who was not a candidate had complained about the persons who had responded to the said notification that they have submitted false income certificate. Hence verification was made and accordingly it was noticed that the applicant had secured 395 marks in the SSLC examination and, ^{had} not possessed sufficient property. Even on verification it was noticed that the property certificate produced by the applicant was not ^a genuine one, ⁱⁿ that the Patta was in the name of one Sri Agma Rao and the applicant was holding the said property as a Kabjadar with no ^{saleable} rights.

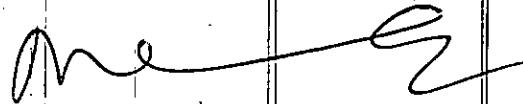
3. The respondents in the said process selected the Respondent No.2 for the post of EDBPM, Keshavapur Branch Office. The applicant filed this OA challenging the selection and appointment of Respondent No.2 as EDBPM, Kesavapur Branch Office.

4. Respondents filed counter narrating the circumstances and details of the verifications made by them. From the verification it discloses that the applicant though secured more marks than the selected candidate (Respondent No. 2) had not possessed property ^{possession} ~~with limited rights~~ and even he was in position of that property as a Kabjadar. The details given by the respondents in the reply are not controverted by the applicant by way of rejoinder. Hence it has to be ^{held} stated ~~stated~~ that the details given by the respondents are correct. In view of that the applicant ^{was} ~~is~~ not eligible for consideration for the post. Hence we find no irregularity in selection of Respondent No. 2 for the post of EDBPM, Kesavpur. Accordingly the OA has to be dismissed and the same is dismissed. No costs.


(B.S. JAI PARAMESHWAR)

Member (J)

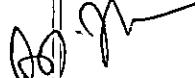
21.10.97


(R. RANGARAJAN)

Member (A)

Dated: 21st October, 1997.
Dictated in Open Court.

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D. R.

OA.176/95

1. The Superintendent of Post Offices, Karimnagar Division, Karimnagar.
2. One copy to Mr. C.S.K.V.Ramana Murthy, Advocate, CAT., Hyd.
3. One copy to Mr. K.Bhaskar Rao, Addl.CGSC., CAT., Hyd.
4. One copy to HBSJP M (J), CAT., Hyd.
5. One copy to D.R.(A), CAT., Hyd.
6. One duplicate copy.

srr

29/10/97

(b)

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M (J)

Dated: 21-10-97

ORDER/JUDGMENT

M.A./R.A./C.A. NO.

in
D.A. NO. 176 / 95

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal DEPT/DESPATCH
28 OCT 1997
हैदराबाद बालरीक HYDERABAD BENCH